has enacted the Street Vendors (Protection of livelihood and Regulation of Street Vending) Act, 2014. Implementation of the Act is done by the State/Union Territories by way of framing of rules, schemes, bye-laws and street vending plans. The Act aims at protecting the rights of urban street vendors and regulating street vending activities in urban areas.

As per provisions of the Act, the 'appropriate Government' may organize capacity building programmes to enable the street vendors to exercise the rights contemplated under the Act and also to undertake research, education and training programmes to advance knowledge and understanding of the role of the informal sector in the economy, in general and the street vendors, in particular and to raise awareness among the public through Town Vending Committee.

Further, the Act provides that no street vendor who carries on the street vending activities in accordance with the terms and conditions of his certificate of vending shall be prevented from exercising such rights by any person or police or any other authority exercising powers under any other law for the time being in force.

One time grant for Osmania University

- 199. SHRI DHARMAPURI SRINIVAS: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether the Ministry has received any proposal for sanction of ₹175 crores one-time grant to the Osmania University to acknowledge the services of the university in nation building, if so, the details thereof; and
- (b) whether the Ministry has taken any decision on the request, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY): (a) Yes Sir. This Ministry received a proposal for sanction of ₹175 cr one-time grant to the Osmania University to celebrate Centenary Year during the financial year 2017-18 and to acknowledge the services of the university in nation building.

(b) This Ministry forwarded the proposal to the University Grants Commission (UGC). The UGC, in turn, has informed Osmania University that there is a scheme during XII Plan Period (2012-17) of granting "Special Heritage" status to Universities and Colleges, which have completed 100 years. Under this scheme, there is a provision of one time lump-sum grant up to ₹10 crores to Universities. The guidelines of the

117

scheme are available on the UGC website www.ugc.ac.in. However, no proposal from Osmania University has been received for assistance under the scheme in response to the letter of the UGC.

Quota for weaker sections in Kendriya Vidyalayas

200. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state whether Central Government plans for a quota in Kendriya Vidyalayas with weaker sections of the society in mind, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): As per provisions of Right of Children to Free and Compulsory Education (RTE) Act, 2009 Kendriya Vidyalaya Sangathan (KVS) already provides for reservation of 25% seats in class-I at entry stage to the children belonging to SC/ST/OBC non creamy layer/EWS/BPL and differently-abled children taken together. Thus, quota for children belonging to weaker sections of the society is already in vogue in the Kendriya Vidyalayas.

Accreditation process for higher institutions

- 201. PROF. M.V. RAJEEV GOWDA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the proposed strategy to outsource accreditation of higher institutions and the rationale behind the same;
- (b) the measures that would be in place to ensure transparency in the above process; and
- (c) whether assessments of the functioning and effectiveness of the existing accreditation process have been undertaken, if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY): (a) and (b) The Government is proposing to involve premier institutions like Indian Institutes of Technology (IITs) and Indian Institutes of Management (IIMs) so that the process of accreditation can become faster, more transparent and efficient. Details in this regard are being worked out.

The Government is constantly reviewing the efficiency of the existing accreditation process so as to find ways for reducing delays and improving the